

**Public Announcement for the attention of the Shareholders of**

# **JMT Auto Ltd.**

Registered Office: 224 AJC Bose Road, Room No. 902, Krishna Building 9th Floor, Kolkata, 700017, West Bengal, India

## **CASH OFFER FOR ACQUISITION OF EQUITY SHARES FROM SHAREHOLDERS**

*This is a Public Announcement in continuation to the Public Announcement ("PA") dated November 5, 2005 issued by JM Morgan Stanley Private Limited ("Manager to the Offer"), on behalf of Bach Limited ("Bach", "Acquirer") and ChrysCapital III, LLC ("ChrysCapital", "Person Acting in Concert", "PAC") in the Financial Express, Jansatta, Aajkal and Navshakti, and the revised Public Announcement ("Revised PA") dated January 2, 2006 issued in the aforementioned newspapers. This Public Announcement should be read in conjunction with the PA, Revised PA and the Letter of Offer dated December 30, 2005 ("Letter of Offer") that was dispatched to the public shareholders of JMT Auto Limited ("JMTAL", "Target Company"). The terms used but not defined in this Public Announcement shall have the same meanings assigned to them in the PA, Revised PA and the Letter of Offer.*

The shareholders of JMTAL may please note that as per the Revised PA and Letter of Offer, the Offer opened on Wednesday, January 11, 2006 and closed on Monday, January 30, 2006. The Acquirer is in the process of completing all formalities pertaining to the purchase of the Equity Shares, including dispatch of consideration to the shareholders whose applications have been accepted in the Offer, by Tuesday, February 14, 2006. In addition, with respect to the summary of the Investment Agreement dated October 28, 2005 between Bach and JMTAL appearing on paragraph 3.1.v) of the Letter of Offer, it is further clarified that the said Investment Agreement does not confer, on the Acquirer or the PAC or the director nominated by the Acquirer, any right falling within the definition of "control" under Regulation 2(1)(c) of the SEBI (SAST) Regulations.

The Board of Directors of the Acquirer and the PAC accept full responsibility for the information contained in this Public Announcement and also for obligations of the Acquirer and the PAC under the Regulations.



### **JM Morgan Stanley Private Limited**

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### **Intime Spectrum Registry Limited**

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On behalf of : **Bach Limited, ChrysCapital III, LLC**  
Place : Delhi  
Date : February 10, 2006